

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.581/2002

Friday, this the 1st day of March, 2002

Hon'ble Shri S.R.Adige, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

Association of Radio and  
Television Engineering Employees  
Through

1. Shri Ram Shanker  
General Secretary
2. Shri Umesh Chandra  
s/o Sh. Abhay Ram Sharma  
Sr. Engineering Assistant  
AIR HPT Kingsway  
Delhi
3. Shri A.S.Kaushik  
Assistant Engineer  
Central Monitoring Centre  
AIR, Aya Nagar  
New Delhi

..Applicants

(By Advocate: Shri B.S.Mainee)

Versus

Union of India through

1. The Secretary  
Ministry of Information & Broadcasting  
Shastri Bhawan  
New Delhi
2. The Director General  
All India Radio, Akashwani Bhawan  
Parliament Street  
New Delhi
3. The Director General  
Doordarshan, Mandi House,  
New Delhi
4. The Chief Executive Officer  
Prasar Bharati  
PTI Building  
Parliament Street  
New Delhi-1

..Respondents

O R D E R (ORAL)

By Hon'ble Shri S.R.Adige, VC (A):-

Applicant seeks a direction to implement the staff  
norms as recommended by SIU without further delay.

2. We have heard Shri B.S. Maine, learned counsel, who avers that pursuant to respondents' own letter dated 25.2.2000 (Annexure A-1) calling upon ad hoc norms for staff in Prasar Bharati (Doordarshan) to be gone into by some outside expert Agency/Consultants to determine the optimum staffing norms, the SIU submitted its report on 1.1.2002 (Annexure A-8) recommending staffing norms at different levels, but respondents are still acting upon the earlier ad hoc norms contained in their letter dated 25.2.2000.

3. In this connection, it is further averred that the applicants had represented to the respondents on 28.1.2002 (Annexure A-9) for the implementation of the aforesaid SIU norms, instead of the ad hoc norms earlier fixed by letter dated 25.2.2000, but no response has been received by the applicants on the aforesaid representation.

4. If so, we dispose of this OA at this preliminary stage with a direction to the respondents to dispose of the aforesaid representation dated 28.1.2002 by passing detailed, speaking and reasoned order under intimation to the applicants within two months from the date of receipt of a copy of this order.

5. Till the aforesaid directions are complied with, respondents should not act upon the ad hoc norms contained in their earlier letter dated 25.2.2000.

6. If any grievance still survives, it will be open to applicants to agitate the same, if so advised.

7. Let a copy of the OA is enclosed with this order.

8. The OA is accordingly disposed of.

Issue Dasti.

S. Raju

(Shanker Raju)  
Member (A)

/sunil/

Shankar  
(S.R.Adige)  
V.C.(A)